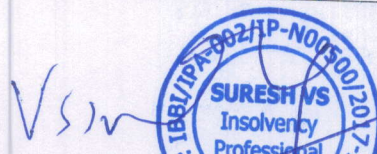


FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
LAKSHMI TRANSCON PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	LAKSHMI TRANSCON PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	28/10/2009
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45209TG2009PTC065646
5.	Address of the registered office and principal office (if any) of corporate debtor	2nd Floor, Meenakshi House Road no. 7, Banjara Hills Hyderabad Hyderabad TG 500034
6.	Insolvency commencement date in respect of corporate debtor	03-06-2022 [date of receipt of the Hon'ble NCLT order dated 08-03-2022]
7.	Estimated date of closure of insolvency resolution process	30-11-2022 [based on the receipt date of the Hon'ble NCLT on 03-06-2022]
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Suresh VS IBBI/IPA-002/IP-N00500/2017-2018/11616
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Plot No 15, Sitaram Nagar, Near Diamond Point, Sikh Village, Secunderabad - 500 009. Telangana Email. Sureshvs2309@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Plot No 15, Sitaram Nagar, Near Diamond Point, Sikh Village, Secunderabad - 500 009. Telangana Email. cirplakshmitrans@gmail.com
11.	Last date for submission of claims	16-06-2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	To be identified based on the Books of accounts of the Corporate Debtor
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable at present
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the LAKSHMI TRANSCON PRIVATE LIMITED on 03-06-2022. [based on the receipt of the order dated 8-3-2022]

The creditors of LAKSHMI TRANSCON PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 16-06-2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

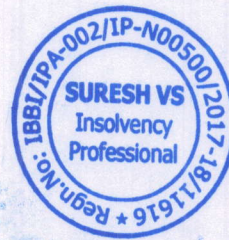
Name and Signature of Interim Resolution Professional

Date 04.06.2022
and Place : Secunderabad

Suresh VS

Interim Resolution Professional

IBBI/IPA-002/IP-N00500/2017-2018/11616



A handwritten signature in blue ink, appearing to be "Suresh VS", written over a large, stylized 'X' mark.